

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 244/MP/2012**

**Sub:** Petition under Sections 79 (1) (c ) and 79 (1) (k) of the Electricity Act, 2003 for directions to accept schedules for supply of power against long-term access.

Date of Hearing : 20.11.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Jindal Power Limited, Chhattisgarh

Respondents : National Load Despatch Centre, New Delhi  
WRLDC, Mumbai  
Power Grid Corporation of India Limited, Gurgaon

Parties present : Shri Sanjay Sen, Advocate for the petitioner  
Shri Rajiv Yadav, Advocate for the petitioner  
Shri Sanjay Kaul, JPL

**Record of Proceedings**

Learned counsel for the petitioner submitted that learned senior counsel appearing on behalf of M/s Jindal Power Ltd. is not available today due to personal difficulty and requested to adjourn the matter, which was allowed.

2. The petition shall be listed for hearing on 22.11.2012.

**By order of the Commission**

**SD/-  
(T. Rout)  
Joint Chief Legal**